INSOLVENCY AND BANKRUPTCY BOARD OF INDIA

New Delhi, the 30th September, 2022

THE INSOLVENCY AND BANKRUPTCY BOARD OF INDIA (ONLINE DELIVERY OF EDUCATIONAL COURSE AND CONTINUING PROFESSIONAL EDUCATION BY INSOLVENCY PROFESSIONAL AGENCIES AND REGISTERED VALUERS ORGANISATIONS) (AMENDMENT) GUIDELINES, 2022

In exercise of powers conferred by section 196(1)(aa) of the Insolvency and Bankruptcy Code read with regulation 5(b) and clause (ba) of sub-regulation (2) of regulation 7 of the IBBI (Insolvency Professionals) Regulations, 2016 and clauses (a) and (e) of sub-rule (2) of rule 12 of the Companies (Registered Valuers and Valuation) Rules, 2017, the Insolvency and Bankruptcy Board of India hereby makes the following amendments to the Insolvency and Bankruptcy Board of India (Online Delivery of Educational Course and Continuing Professional Education by Insolvency Professional Agencies and Registered Valuers Organisations) Guidelines, 2020, namely:

1. (1) These amendments may be called the Insolvency and Bankruptcy Board of India (Online Delivery of Educational Course and Continuing Professional Education by Insolvency Professional Agencies and Registered Valuers Organisations) (Amendment) Guidelines, 2022.

(2) It shall come into force with immediate effect.

2. In the Insolvency and Bankruptcy Board of India (Online Delivery of Educational Course and Continuing Professional Education by Insolvency Professional Agencies and Registered Valuers Organisations) Guidelines, 2020 (hereinafter referred to as the principal guidelines), in Clause 9, in sub-clause (d), for the digit ‘100’, the digit ‘200’ shall be substituted.

3. In the principal guidelines, for Clause 11, the following shall be substituted, namely:-

“11. Validity
The Guidelines shall remain in force till further orders.”